

Central Administrative Tribunal  
Principal Bench

CP No. 3/2010  
OA No. 118/2004

New Delhi this the 19<sup>th</sup> day of February, 2010

Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Dr. Veena Chhotray, Member (A)

1. Shri Kundan Lal,  
S/o Shri Sukh Dayal,  
Ex. Loco Inspector,  
R/o J-153, Sector-9,  
Vijay Nagar, Ghaziabad
  2. Shri Niranjan Singh,  
Son of Shri Nishant Singh,  
Ex. Sr. Loco Inspector,  
R/o 44-C, Sunder Nagar,  
Near DRM Office Complex,  
Ambala Cant.
  3. Shri Gurjot Singh,  
Son of Shri Jai Singh,  
Ex. Loco Inspector,  
R/o H.No.554/B,  
Gali No.9, Main Bazar,  
Pratap Nagar, Bhatinda
  4. Shri Sunder Singh,  
S/o Shri Moti Singh,  
Ex. Sr. Loco Inspector,  
R/o 2958/1, Sector 42-C,  
Chandigarh
- Applicants

(By Advocate: Ms. Meenu Mainee)

-V E R S U S-

1. Shri S.S. Khurana,  
Chairman, Railway Board,  
Ministry of Railways,  
New Delhi-110001
2. Shri Vivek Sahai,  
General Manager, Northern Railway,  
Head Quarter Office,  
Baroda House,  
New Delhi
3. Shri J.K. Jaggi,  
Divisional Railway Manager,  
Northern Railway, Ambala Division,

Ambala

*AB*  
-Respondents

(By Advocate: Shri Shailendra Tiwary)

O R D E R (Oral)

Shri Shanker Raju:

In view of the order passed by the Apex Court on 1.5.2009 in the matter of **Union of India Vs. R.D. Dixit**, the contempt proceedings are stayed. Accordingly, CP stands disposed of. Notices are discharged with liberty to parties to revive it at an appropriate stage. No costs.

*Chhotray*  
(Dr. Veena Chhotray)

Member (A)

*S. Raju*  
(Shanker Raju)  
Member (J)

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*Fresh MA 2448/10 - D/Recd*